

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Miscellaneous Jurisdiction)
A.B.A. No. 2773 of 2020

Suraj Prasad @ Vikash Prasad Petitioner

Versus

The State of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Petitioner : Mr. Onkar Kushwaha, Advocate.

For the State : Mr. Sachin Kumar, A.A.G.-II

: Mr. Rakesh Ranjan, A.P.P.

08/Dated: 26/03/2021

Perused the affidavit dated 19.03.2021 filed by the Superintendent of Police, Chatra. The same is accepted.

However, the Superintendent of Police, Chatra is directed to ensure that in all cases where anticipatory bail application of the accused is rejected by District Court or by Hon'ble High Court or by Hon'ble Apex Court, the accused should be apprehended.

It has been observed by this Court that in several cases in several districts accused persons are not being arrested and anticipatory bail applications are being renewed repeatedly after one year or after more than one year.

Under the aforesaid circumstances, the Director General of Police, Jharkhand, Ranchi is directed to issue necessary direction to all the Superintendent of Police of all the districts of Jharkhand in this regard.

Since the accused petitioner has already been arrested during pendency of the anticipatory bail application.

Accordingly, the instant anticipatory bail application is dismissed as infructuous.

Let a copy of order be communicated to the Director General of Police, Jharkhand, Ranchi.

(Kailash Prasad Deo, J.)

Sunil/